



**KARNATAKA LOKAYUKTA**

No. UpLOK/ARE-10/DE-165/2016

M.S.Buildings,  
Bangalore,  
Dated 8/8/2017  
19

**RECOMMENDATION**

Sub: Departmental Enquiry against Sri H.N.Manjunath, the then Chief Officer, Town Municipal Council, birur (originally Assistant Manager, KSFC) presently working as Chief Officer, Town Municipal Council, Kadur-reg.

Ref: 1. Government Order No.NaAE 30  
DMK 2016 dtd 26/5/2016  
2.Nomination order by Hon'ble  
Upalokayukta dtd.4/6/2016

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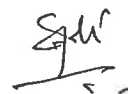
Government, by order dtd.26/5/2016 initiated the disciplinary proceedings against one Sri H.N.Manjunath, the then Chief Officer, Town Municipal Council, birur (originally Assistant Manager, KSFC) presently working as Chief Officer, Town Municipal Council, Kadur (hereinafter referred to as 'DGO' in short) and entrusted the disciplinary enquiry to this institution.

This institution, by nomination order dtd.4/6/2016 has nominated the Additional Registrar Enquiries-10 to conduct the departmental enquiry against the DGO for the alleged misconduct alleged to have been committed by him.

The enquiry officer, after completing the enquiry, has submitted report dtd.4/8/2017, inter-alia, holding that, the charge of misconduct alleged against the DGO is held proved.

The charge alleged against the DGO was that, while the DGO was working as the Chief Officer, Town Municipal Council, Birur, Chikkamagalur District, had received bill for Rs.4,800/- from Sri A Rajesh, owner of Raju Printers, towards printing of pamphlets though no such pamphlets were printed. He has also received bill of Rs.20,000/- for providing meals in the function and had paid only Rs.12,500/-. Thereby, DGO has failed to maintain absolute integrity and devotion to the duty. As a result, he committed the misconduct within the meaning of Rule 3(1) (i) to (iii) of the KCS (Conduct) Rules.

The disciplinary authority, to prove the charge of misconduct, has examined 2 witnesses, namely, the complainant Prakash as PW1 and the Investigating officer (IO) as PW2. Whereas, DGO has not chosen to lead any evidence nor produced any documents.



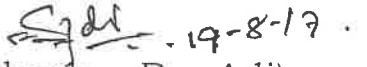
The enquiry officer, considering the evidence on record, has found that, the DGO has misappropriated the amount by claiming Rs.4,800/- towards printing of pamphlets of the function though no such pamphlets were printed. Further, he had also drawn the bill for Rs.20,000/- towards the payment of serving of meals. However, the contractor was paid only Rs.12,500/-. The evidence on record has not been contraverted by the DGO. Hence, the Enquiry Officer, considering the said evidence, has found that the DGO has committed misconduct and accordingly has submitted his report.

In view of the findings of the enquiry officer and also having regard to the nature and gravity of the misconduct, **it is hereby recommended to the Government that, the DGO Sri H.N.Manjunath, the then Chief Officer, Town Municipal Council, birur (originally Assistant Manager, KSFC) presently working as Chief Officer, Town Municipal Council, Kadur be punished with penalty of denial of 5 annual increments for the period of 5 years without cumulative effect in exercise under Rule 8(iii) of KCS(CCA) Rules. Further, proceedings be initiated against the DGO for the recovery of the amount misappropriated by the DGO.**

*Sjoe*

Action taken in the matter is to be intimated to this Authority.

Connected records are enclosed herewith.

 . 19-8-17 .  
(Justice Subhash B. Adi)  
Upalokayukta  
Karnataka State, Bangalore